

From

Deputy Commissioner,
Sonipat

To

Sh. Virender Singh Punia, Regional Officer,
Haryana State Pollution Control Board,
Sonipat.

No. 537 /CEB Dated 30/01/23

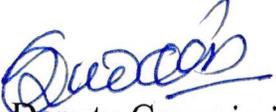
Subject:- OA No. 581 of 2022 Vikas Kumar V/s State of Haryana and others.

(Authority Letter)

It this regard, you are authorized to attend the Hon'ble National Green Tribunal, New Delhi on dated 31.01.2023 in above cited case and also submit the reply/status report of the undersigned.

Further, also intimate the outcome of the hearing in above said case.

DA/ Two copies of Draft reply
on behalf of Ls. no. 4


Deputy Commissioner,
Sonipat

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

OA NO.581of 2022

Vikash Kumar

.....Petitioner

Versus

State of Haryana & others

.....Respondents

**Reply/Compliance Report of Lalit Siwach,
IAS Deputy Commissioner Sonipat,
Respondent No. 4 in view of the order
dated 21.11.2022 passed by this Hon'ble
Tribunal.**

RESPECTFULLY SHOWETH:-

1. That the above mentioned OA No.581 of 2022 is pending for adjudication before this Hon'ble Tribunal and fixed for hearing on 31.01.2023.
2. That the Hon'ble Tribunal while adjourning the case on 21.11.2022 was pleased to pass the order vide which the directions were issued to the respondents No. 1, 3 & 4 to file the reply alongwith all relevant record/documents.
3. That in compliance of above said directions, the answering respondent submits that this Hon'ble Tribunal vide order dated 12.09.2022, while taking note of the matter, constituted the Joint Committee comprising of representative of the Ministry of Jai Shakti, State of Haryana, Director Mines & Geology State of Haryana, State PCB and Deputy Commissioner, Sonipat and direct the same to meet within two weeks, undertake visits to site, look into grievances of the applicant verify the factual position and submit its report.
4. That in compliance of order dated 12.09.2022 a Joint Committee inspected the site alongwith complainant on 16.11.2022 and 19.11.2022 and submit its report in Hon'ble Tribunal on 19.11.2022. This Hon'ble Tribunal has already been considered the above report.
5. That findings/observations of the joint committee shows that the environmental safeguards have been duly considered by the concerned department and mining activity were not in operation due to excess flow in river Yamuna.

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6. That the detailed reply in the present matter has also been submitted by the concerned department i.e Respondent Nos.1 to 3 before this Hon'ble Tribunal and therefore the same may also be read as part and parcel of this reply.

In view of the submissions made above, it is humbly prayed that the present petition may kindly be dismissed qua the answering respondent in the interest of justice.

Place: Sonipat
Dated:

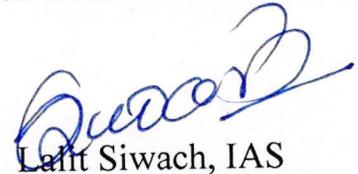
Verification:

Verified that the contents of para 1 to 6 of the above reply are true and correct to the best of my knowledge and based on information derived from official records. No part of it is false and nothing has been concealed therein.

Place: Sonipat
Dated:



Lalit Siwach, IAS
Deputy Commissioner, Sonipat
(Respondent No.4)



Lalit Siwach, IAS
Deputy Commissioner, Sonipat
(Respondent No.4)